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CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH

RA No. 112/99 in OA 302/99

New Delhi, this 14th day of May, 1999

Hon'ble Shri S.R. Adige, Vice-Chairman (A)
Hon'ble Shri T.N. Bhat, Member(J)

Smt. Poonam Anchal, UDC,
office of the Directorate of
Preventive Operations,
Customs & Excise, 7th Street,
Shanti Niketan, Shopping Centre,
New Delhi.

... Review applicant

(By Advocate: Shri G.S.Lobana)

Versus

1. Smt. Leela Rawat w/o Sh. B.S. Rawat,
H-7, Priya Apartment,
'D' Block, Vikaspuri,
New Delhi. Respondent (Applicant
in the OA)
2. The Secretary,
Ministry of Finance,
North Block, New Delhi.
3. Director,
Directorate of Preventive Operations,
Customs and Central Excise,
4th Floor, Lok Nayak Bhawan,
New Delhi. Official respondents.

(By Advocate: None)

O R D E R (BY CIRCULATION)

Hon'ble Shri T.N.Bhat, Member (J):

1. This R.A. has been filed by the review applicant/ respondent No. 3 in the OA seeking review of the judgement dated 5.4.1999 passed in the OA 302/99. It is alleged that there is an error apparent on the face of the record.
2. It is well settled that ^a the review application covering the same grounds as already put forth in the main application is not maintainable. The Hon'ble Supreme Court

14.5.99.

in Chandra Kanta and another vs. Sheik Habib, reported in AIR 1975 S.C. 1500, has held that once an order has been passed by the Court, a review thereof must be subject to the rules of the game and cannot be lightly entertained. A review of the judgement is a serious step and a resort to it is proper only where a glaring omission or patent mistake or grave error has crept in earlier by judicial fallibility. A mere repetition through a counsel of the old and overruled arguments, a second trip over covered ground or minor mistakes of inconsequential import, are obviously insufficient.

3. We have carefully gone through the contents of the RA and find no good ground to entertain the same as these do not disclose any error apparent on the face of the record. The RA is accordingly rejected, by circulation.

Umm
14.5.99

(T.N.Bhat)
Member (J)
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(S.R.Adige)
Vice-Chairman(A)